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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now, Papers to be laid.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): I beg to lay on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the HLL Lifecare Limited and the Department of Health and Family Welfare, Ministry of Health and Family Welfare, for the year 2013-2014.

(Placed in Library, See No. LT 9428/15/13)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the year 2011-2012, together with Audit Report thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 9429/15/13)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2011-2012.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 9430/15/13)

(6) A copy of the Indian Medicine Central Council (Minimum Standards Requirements of Ayurveda Colleges and attached Hospitals Amendment Regulations, 2013 (Hindi and English versions) published in Notification No. 28-15/2013-Ay(minimum standards). in Gazette of India dated 23th April, 2013 under sub-section (3) of Section 36 of the Indian Medicine Central Council Act, 1970.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(Placed in Library, See No. LT 9431/15/13)

(8) A copy of the Dental Council of India Revised BDS Course (6th Amendment) Regulations, 2013 (Hindi and English versions) published in Notification No. DE-130-2013 in Gazette of India dated 24th June, 2013 under sub-section (4) of Section 20 of the Dentists Act, 1948.

(Placed in Library, See No. LT 9432/15/13)

...(Interruptions)

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the National Scheduled Tribes Finance and Development Corporation and the Ministry of Tribal Affairs for the year 2013-2014.

(Placed in Library, See No. LT 9433/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): I beg

to lay on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Tenth, Thirteenth, Fourteenth and Fifteenth Lok Sabhas:-

TENTH LOK SABHA

1. Statement No. 35 Seventh Session, 1993

(Placed in Library, See No. LT 9434/15/13)

THIRTEENTH LOK SABHA

2. Statement No. 38 Ninth Session, 2002

(Placed in Library, See No. LT 9435/15/13)

3. Statement No. 34 Eleventh Session, 2002

(Placed in Library, See No. LT 9436/15/13)

4. Statement No. 31 Twelfth Session, 2003

(Placed in Library, See No. LT 9437/15/13)

5. Statement No. 26 Thirteenth Session, 2003

(Placed in Library, See No. LT 9438/15/13)

6. Statement No. 30 Fourteenth Session, 2003

(Placed in Library, See No. LT 9439/15/13)

FOURTEENTH LOK SABHA

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7. Statement No. 28 Third Session, 2004

(Placed in Library, See No. LT 9440/15/13)

8. Statement No. 27 Sixth Session, 2005

(Placed in Library, See No. LT 9441/15/13)

9. Statement No. 28 Seventh Session, 2006

(Placed in Library, See No. LT 9442/15/13)

10. Statement No. 23 Eighth Session, 2006

(Placed in Library, See No. LT 9443/15/13)

11. Statement No. 23 Ninth Session, 2006

(Placed in Library, See No. LT 9444/15/13)

12. Statement No. 23 Tenth Session, 2007

(Placed in Library, See No. LT 9445/15/13)

13. Statement No. 20 Eleventh Session, 2007

(Placed in Library, See No. LT 9446/15/13)

14. Statement No. 20 Twelfth Session, 2007

(Placed in Library, See No. LT 9447/15/13)

15. Statement No. 20 Thirteenth Session, 2008

(Placed in Library, See No. LT 9448/15/13)

16. Statement No. 18 Fourteenth Session, 2008

(Placed in Library, See No. LT 9449/15/13)

17. Statement No. 15 Fifteenth Session, 2009

(Placed in Library, See No. LT 9450/15/13)

FIFTEENTH LOK SABHA

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18. Statement No. 16 Second Session, 2009

(Placed in Library, See No. LT 9451/15/13)

19. Statement No. 14 Third Session, 2009

(Placed in Library, See No. LT 9452/15/13)

20. Statement No. 14 Fourth Session, 2010

(Placed in Library, See No. LT 9453/15/13)

21. Statement No. 11 Fifth Session, 2010

(Placed in Library, See No. LT 9454/15/13)

22. Statement No. 10 Sixth Session, 2010

(Placed in Library, See No. LT 9455/15/13)

23. Statement No. 8 Seventh Session, 2011

(Placed in Library, See No. LT 9456/15/13)

24. Statement No. 8 Eighth Session, 2011

(Placed in Library, See No. LT 9457/15/13)

25. Statement No. 7 Ninth Session, 2011

(Placed in Library, See No. LT 9458/15/13)

26. Statement No. 6 Tenth Session, 2012

(Placed in Library, See No. LT 9459/15/13)

27. Statement No. 4 Eleventh Session, 2012

(Placed in Library, See No. LT 9460/15/13)

28. Statement No. 3 Twelfth Session, 2012

(Placed in Library, See No. LT 9461/15/13)

29. Statement No. 2 Thirteenth Session, 2013

(Placed in Library, See No. LT 9462/15/13)

...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Mazagon Dock Limited and the Department of Defence Production, Ministry of Defence, for the year 2013-2014.

(Placed in Library, See No. LT 9463/15/13)

...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. K. CHIRANJEEVI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the India Tourism Development Corporation Limited and the Ministry of Tourism for the year 2013-2014.

(Placed in Library, See No. LT 9464/15/13)

- (2) Memorandum of Understanding between the Ranchi Ashok Bihar Hotel Corporation Limited and the India Tourism Development Corporation Limited for the year 2013-2014.

(Placed in Library, See No. LT 9465/15/13)

- (3) Memorandum of Understanding between the Assam Ashok Hotel Corporation Limited and the India Tourism Development Corporation Limited for the year 2013-2014.

(Placed in Library, See No. LT 9466/15/13)

- (4) Memorandum of Understanding between the Donyi Polo Ashok Hotel Corporation Limited and the India Tourism Development Corporation Limited for the year 2013-2014.

(Placed in Library, See No. LT 9467/15/13)

- (5) Memorandum of Understanding between the Madhya Pradesh Ashok Hotel Corporation Limited and the India Tourism Development Corporation Limited for the year 2013-2014.

(Placed in Library, See No. LT 9468/15/13)

- (6) Memorandum of Understanding between the Pondicherry Ashok Hotel Corporation Limited and the India Tourism Development Corporation Limited for the year 2013-2014.

(Placed in Library, See No. LT 9469/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the GAIL (India) Limited and GAIL Gas Limited for the year 2013-2014.

(Placed in Library, See No. LT 9470/15/13)

- (ii) Memorandum of Understanding between the GAIL (India) Limited and the Ministry of Petroleum and Natural Gas for the year 2013-2014.

(Placed in Library, See No. LT 9471/15/13)

- (iii) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2013-2014.

(Placed in Library, See No. LT 9472/15/13)

- (iv) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2013-2014.

(Placed in Library, See No. LT 9473/15/13)

(2) A copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-

- (i) The Petroleum and Natural Gas Regulatory Board (Levy of Fee and Other Charges) Amendment Regulations, 2013 published in Notification No. F. No. Legal/50/2013 in Gazette of India dated 21st June, 2013.
- (ii) The Petroleum and Natural Gas Regulatory Board (Integrity Management System for City or Local Natural Gas Distribution Networks) Regulations, 2013 published in Notification No. F. No. INFRA/IMP/CGD/1/2013 in Gazette of India dated 16th May, 2013.
- (iii) The Petroleum and Natural Gas Regulatory Board (Authorising Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Amendment Regulations, 2013 published in Notification No. F. No. PNGRB/CGD/ Regulations/ Review/ 2011/2012-III in Gazette of India dated 21st June, 2013.

(Placed in Library, See No. LT 9474/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): On behalf of Shri Namo Narain Meena, I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) G.S.R.248(E) published in Gazette of India dated 18th April, 2013 together with an explanatory memorandum giving effect on 18.04.2013, whereby an Export Promotion Capital Goods Scheme.
 - (ii) G.S.R.249(E) published in Gazette of India dated 18th April, 2013 together with an explanatory memorandum providing usage of the Post Export EPCG Duty Scrips granted under paragraph 5.11 of the FTP.
 - (iii) G.S.R.250(E) published in Gazette of India dated 18th April, 2013 together with an explanatory memorandum making certain amendments in the three notifications, mentioned therein.
 - (iv) G.S.R.203(E) published in Gazette of India dated 3rd April, 2013 together with an explanatory memorandum making certain further amendments in the thirty-three notifications, mentioned therein.

(Placed in Library, See No. LT 9475/15/13)

(2) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-

- (i) The Insurance Regulatory and Development Authority (Insurance Brokers)(Second Amendment) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/6/64/2013 in Gazette of India dated 13th February, 2013.

- (ii) The Insurance Regulatory and Development Authority (Scheme of Amalgamation and Transfer of Life Insurance Business) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/8/66/2013 in Gazette of India dated 18th February, 2013.
- (iii) The Insurance Regulatory and Development Authority (Places of Business) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/11/69/2013 in Gazette of India dated 18th February, 2013.
- (iv) The Insurance Regulatory and Development Authority (Non-Linked Insurance Products) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/13/71/2013 in Gazette of India dated 18th February, 2013.

(Placed in Library, See No. LT 9476/15/13)

- (v) The Insurance Regulatory and Development Authority (Life Insurance-Reinsurance) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/17/75/2013 in Gazette of India dated 18th February, 2013.
- (vi) The Insurance Regulatory and Development Authority (Third Party Administration-Health Services) (First Amendment) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/9/67/2013 in Gazette of India dated 18th February, 2013.
- (vii) The Insurance Regulatory and Development Authority (Standard Proposal Form for Life Insurance) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/10/68/2013 in Gazette of India dated 18th February, 2013.
- (viii) The Insurance Regulatory and Development Authority (Issuance of Capital by General Insurance Companies) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/12/70/2013 in Gazette of India dated 18th February, 2013.
- (ix) The Insurance Regulatory and Development Authority (Health Insurance) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/14/72/2013 in Gazette of India dated 18th February, 2013.
- (x) The Insurance Regulatory and Development Authority (Linked Insurance Products) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/15/73/2013 in Gazette of India dated 18th February, 2013.
- (xi) The Insurance Regulatory and Development Authority (Investment (Fifth Amendment) Regulations, 2013 published in Notification No. F. No. IRDA/Reg/16/74/2013 in Gazette of India dated 18th February, 2013.

(Placed in Library, See No. LT 9477/15/13)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) S.O. 251(E) published in Gazette of India dated 18th April, 2013, together with an explanatory memorandum providing for usage of Post EPCG Duty Credit Scripts granted under paragraph 5.11 of the FTP 2009-2014, as amended on 18.04.2013.
- (ii) S.O. 252(E) published in Gazette of India dated 18th April, 2013, together with an explanatory memorandum making certain amendments in three notifications, mentioned therein.

(Placed in Library, See No. LT 9478/15/13)

(4) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- (i) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Second

Amendment) Regulations, 2013 published in Notification No. G.S.R. 38(E) in Gazette of India dated 22nd January, 2013.

- (ii) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Amendment) Regulations, 2013 published in Notification No. G.S.R. 125(E) in Gazette of India dated 26th February, 2013.

(Placed in Library, See No. LT 9479/15/13)

- (5) A copy of the Statement (Hindi and English versions) of the Medium-term Expenditure Framework, August, 2013, under Section 3(1)(1B) of Fiscal Responsibility and Budget Management Act, 2003.

(Placed in Library, See No. LT 9480/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI SANTOSH CHOWDHARY): I beg to lay on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Medicines Pharmaceutical Corporation Limited and the Department of Ayush, Ministry of Health and Family Welfare, for the year 2013-2014.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2011-2012.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 9481/15/13)

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 36 of the Indian Medicine Central Council Act, 1970:-

- (i) The Indian Medicine Central Council (Minimum Standards of Education in Indian Medicine)(Amendment) Regulations, 2012 published in Notification No. 28-14/2011-Ay(UG Regu). in Gazette of India dated 26th April, 2012.
- (ii) The Indian Medicine Central Council (Minimum Standards of Education in Indian Medicine) Amendment Regulations, 2013 published in Notification No. 11-76/2011-UG Regl. in Gazette of India dated 24th May, 2013.
- (iii) The Indian Medicine Central Council (Minimum Standards of Education in Indian Medicine) (Amendment) Regulations, 2013 published in Notification No. 28-14/2012-Ay (UG Regu.) in Gazette of India dated 22nd May, 2013.

(iv) The Indian Medicine Central Council (Post-graduate Diploma Course) (Amendment) Regulations, 2013 published in Notification No. 28-22/2012-Ay (PGD) in Gazette of India dated 22nd May, 2013.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (4) above.

...(Interruptions)

(Placed in Library, See No. LT 9482/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation for the year 2012-2013, alongwith Audited Accounts.

(Placed in Library, See No. LT 9483/15/13)

(2) A copy of the 20th Progress Report (Hindi and English versions) on the Action Taken Pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and Matters relating thereto, May, 2013.

(Placed in Library, See No. LT 9484/15/13)

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Security Printing and Minting Corporation of India Limited and the Ministry of Finance for the year 2013-2014.

(Placed in Library, See No. LT 9485/15/13)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2012-2013.

(Placed in Library, See No. LT 9486/15/13)

(5) A copy of the Annual Reports (Hindi and English versions) on the working and activities of the State Bank of Mysore, State Bank of Travancore and State Bank of Bikaner & Jaipur, for the year 2012-2013, alongwith Audited Accounts under sub-section (4) of Section 40 of the State Bank of India (Subsidiary Banks) Act, 1955 and sub-section (3) of Section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.

(Placed in Library, See No. LT 9487/15/13)

(6) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:-

- (i) Report on the working and activities of the Allahabad Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9488/15/13)

- (ii) Report on the working and activities of the Bank of Maharashtra for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9489/15/13)

- (iii) Report on the working and activities of the Central Bank of India for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9490/15/13)

- (iv) Report on the working and activities of the Dena Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9491/15/13)

- (v) Report on the working and activities of the Indian Overseas Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9492/15/13)

- (vi) Report on the working and activities of the Punjab and Sind Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9493/15/13)

- (vii) Report on the working and activities of the Punjab National Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9494/15/13)

- (viii) Report on the working and activities of the Union Bank of India for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9495/15/13)

- (ix) Report on the working and activities of the UCO Bank for the year 2012-2013, alongwith Accounts and

Auditor's Report thereon.

(Placed in Library, See No. LT 9496/15/13)

- (x) Report on the working and activities of the Bank of Baroda for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9497/15/13)

- (xi) Report on the working and activities of the Canara Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9498/15/13)

- (xii) Report on the working and activities of the Corporation Bank of India for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9499/15/13)

- (xiii) Report on the working and activities of the Indian Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9500/15/13)

- (xiv) Report on the working and activities of the Oriental Bank of Commerce for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9501/15/13)

- (xv) Report on the working and activities of the Syndicate Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9502/15/13)

- (xvi) Report on the working and activities of the United Bank of India for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9503/15/13)

- (xvii) Report on the working and activities of the Vijaya Bank for the year 2012-2013, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 9504/15/13)

(7) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2013 together with Auditor's Report thereon:-

(i) Surguja Kshetriya Gramin Bank, Surguja

(Placed in Library, See No. LT 9505/15/13)

(ii) Purvanchal Gramin Bank, Gorakhpur

(Placed in Library, See No. LT 9506/15/13)

(iii) Vidharbha Konkan Gramin Bank, Nagpur

(Placed in Library, See No. LT 9507/15/13)

(iv) Prathama Bank, Moradabad

(Placed in Library, See No. LT 9508/15/13)

(v) Punjab Gramin Bank

(Placed in Library, See No. LT 9509/15/13)

(vi) Sarva UP Gramin Bank, Meerut

(Placed in Library, See No. LT 9510/15/13)

(vii) Vananchal Gramin Bank, Dumka

(Placed in Library, See No. LT 9511/15/13)

(viii) Uttar Bihar Gramin Bank, Muzaffarpur

(Placed in Library, See No. LT 9512/15/13)

(ix) Saurashtra Gramin Bank, Rajkot

(Placed in Library, See No. LT 9513/15/13)

(x) Madhyanchal Gramin Bank, Sagar

(Placed in Library, See No. LT 9514/15/13)

(xi) Allahabad UP Gramin Bank, Banda

(Placed in Library, See No. LT 9515/15/13)

(xii) Nagaland Rural Bank, Kohima

(Placed in Library, See No. LT 9516/15/13)

(xiii) Maharashtra Gramin Bank, Nanded

(Placed in Library, See No. LT 9517/15/13)

(xiv) Pragathi Gramin Bank, Bellary

(Placed in Library, See No. LT 9518/15/13)

(xv) Durg Rajnandgaon Gramin Bank, Rajnandgaon

(Placed in Library, See No. LT 9519/15/13)

(xvi) Jharkhand Gramin Bank, Ranchi

(Placed in Library, See No. LT 9520/15/13)

(xvii) Karnataka Vikas Grameena Bank, Dharwad

(Placed in Library, See No. LT 9521/15/13)

(xviii) Assam Gramin Vikash Bank, Guwahati

(Placed in Library, See No. LT 9522/15/13)

(xix) Langpi Dehangi Rural Bank, Diphu

(Placed in Library, See No. LT 9523/15/13)

(xx) Pallavan Grama Bank, Salem

(Placed in Library, See No. LT 9524/15/13)

(xxi) Central Madhya Pradesh Gramin Bank, Chindwara

(Placed in Library, See No. LT 9525/15/13)

(xxii) Ballia-Etawah Gramin Bank, Ballia

(Placed in Library, See No. LT 9526/15/13)

(xxiii) Arunachal Pradesh Rural Bank, Naharlagun

(Placed in Library, See No. LT 9527/15/13)

(xxiv) Baroda Gujarat Gramin Bank, Bharuch

(Placed in Library, See No. LT 9528/15/13)

(xxv) Andhra Pragathi Grameena Bank, Kadapa

(Placed in Library, See No. LT 9529/15/13)

(xxvi) Narmada Jhabua Gramin Bank, Indore

(Placed in Library, See No. LT 9530/15/13)

(xxvii) Kaveri Grammena Bank, Mysore

(Placed in Library, See No. LT 9531/15/13)

(xxviii) Kashi Gomti Samyut Gramin Bank, Varanasi

(Placed in Library, See No. LT 9532/15/13)

(xxix) Haryana Gramin Bank, Rohtak

(Placed in Library, See No. LT 9533/15/13)

(xxx) Chaitanya Godavari Grameena Bank, Guntur

(Placed in Library, See No. LT 9534/15/13)

(8) A copy of the Statement (Hindi and English versions) of Market Borrowings by the Central Government during 2012-2013.

(Placed in Library, See No. LT 9535/15/13)

(9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the India Infrastructure Finance Company Limited, New Delhi, for

the year 2012-2013.

- (ii) Annual Report of the India Infrastructure Finance Company Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9536/15/13)

- (b)
 - (i) Review by the Government of the working of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9537/15/13)

(10) A copy of the Liquidator's Report (Hindi and English versions) on voluntary winding up of Industrial Investment Bank of India Limited to the equity shareholders of IIBI, April, 2013.

(Placed in Library, See No. LT 9538/15/13)

(11) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2012-2013 under sub-section (2) of Section 18 of the Securities and Exchange Board of India Act, 1992.

(Placed in Library, See No. LT 9539/15/13)

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993:-

- (i) The Debts Recovery Appellate Tribunal, Allahabad, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 409(E) in Gazette of India dated 26th June, 2013.
- (ii) The Debts Recovery Appellate Tribunal, Chennai, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 410(E) in Gazette of India dated 26th June, 2013.
- (iii) The Debts Recovery Appellate Tribunal, Kolkata, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 411(E) in Gazette of India dated 26th June, 2013.
- (iv) The Debts Recovery Appellate Tribunal, Delhi, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 412(E) in Gazette of India dated 26th June, 2013.

(Placed in Library, See No. LT 9540/15/13)

- (v) The Debts Recovery Appellate Tribunal, Mumbai, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 413(E) in Gazette of India dated 26th June, 2013.
- (vi) The Debts Recovery Tribunal, No.2 Delhi, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 414(E) in Gazette of India dated 26th June, 2013.
- (vii) The Debts Recovery Tribunal, No.1 Delhi, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 415(E) in Gazette of India dated 26th June, 2013.
- (viii) The Debts Recovery Tribunal, No.1 Kolkata, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 416(E) in Gazette of India dated 26th June, 2013.
- (ix) The Debts Recovery Tribunal, No.2 Kolkata, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 417(E) in Gazette of India dated 26th June, 2013.
- (x) The Debts Recovery Tribunal, Bangalore, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 418(E) in Gazette of India dated 26th June, 2013.
- (xi) The Debts Recovery Tribunal, Jaipur, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 419(E) in Gazette of India dated 26th June, 2013.
- (xii) The Debts Recovery Tribunal, Nagpur, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 420(E) in Gazette of India dated 26th June, 2013.
- (xiii) The Debts Recovery Tribunal, Cuttack, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 421(E) in Gazette of India dated 26th June, 2013.
- (xiv) The Debts Recovery Tribunal, Aurangabad, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 422(E) in Gazette of India dated 26th June, 2013.
- (xv) The Debts Recovery Tribunal, Allahabad, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 423(E) in Gazette of India dated 26th June, 2013.
- (xvi) The Debts Recovery Tribunal, Chandigarh, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 424(E) in Gazette of India dated 26th June, 2013.
- (xvii) The Debts Recovery Tribunal, Ernakulam, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 425(E) in Gazette of India dated 26th June, 2013.
- (xviii) The Debts Recovery Tribunal No.3, Mumbai, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 426(E) in Gazette of India dated 26th June, 2013.
- (xix) The Debts Recovery Tribunal, Hyderabad, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 427(E) in Gazette of India dated

26th June, 2013.

- (xx) The Debts Recovery Tribunal, Jabalpur, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 428(E) in Gazette of India dated 26th June, 2013.
- (xxi) The Debts Recovery Tribunal, No.1 Mumbai, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 429(E) in Gazette of India dated 26th June, 2013.
- (xxii) The Debts Recovery Tribunal, No.2 Mumbai, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 430(E) in Gazette of India dated 26th June, 2013.
- (xxiii) The Debts Recovery Tribunal, Patna, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 431(E) in Gazette of India dated 26th June, 2013.
- (xxiv) The Debts Recovery Tribunal, Guwahati, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 432(E) in Gazette of India dated 26th June, 2013.
- (xxv) The Debts Recovery Tribunal, No.2 Chennai Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 433(E) in Gazette of India dated 26th June, 2013.
- (xxvi) The Debts Recovery Tribunal, No.1 Chennai Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 434(E) in Gazette of India dated 26th June, 2013.
- (xxvii) The Debts Recovery Tribunal, Ahmedabad, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 435(E) in Gazette of India dated 26th June, 2013.
- (xxviii) The Debts Recovery Tribunal, No.III Delhi Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 436(E) in Gazette of India dated 26th June, 2013.
- (xxix) The Debts Recovery Tribunal, No. III Kolkata, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 437(E) in Gazette of India dated 26th June, 2013.
- (xxx) The Debts Recovery Tribunal, Vishakhapatnam, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 438(E) in Gazette of India dated 26th June, 2013.
- (xxxi) The Debts Recovery Tribunal, Ranchi, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 439(E) in Gazette of India dated 26th June, 2013.
- (xxxii) The Debts Recovery Tribunal, Pune, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 440(E) in Gazette of India dated 26th June, 2013.
- (xxxiii) The Debts Recovery Tribunal, Coimbatore, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 441(E) in Gazette of India dated 26th June, 2013.

- (xxxiv) The Debts Recovery Tribunal, Lucknow, Groups 'A' and 'B' (Gazetted) and Group 'B' (Non-Gazetted) posts Recruitment (Amendment) Rules, 2013 published in Notification No. G.S.R. 442(E) in Gazette of India dated 26th June, 2013.
- (xxxv) The Debts Recovery Appellate Tribunal (Procedure) Amendment Rules, 2013 published in Notification No. G.S.R. 119(E) in Gazette of India dated 22nd February, 2013.
- (xxxvi) The Debts Recovery Tribunal (Refund of Court Fee) Rules, 2013 published in Notification No. G.S.R. 311(E) in Gazette of India dated 15th May, 2013.

(Placed in Library, See No. LT 9541/15/13)

(13) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992.

- (i) The Securities Appellate Tribunal (Salaries, Allowance and other Terms and Conditions of the Presiding Officer and Other Members) Amendment Rules, 2013 published in Notification No. G.S.R. 369(E) in Gazette of India dated 12th June, 2013.
- (ii) The Securities and Exchange Board of India (Depositories and Participants) (Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-14/09/5738 in Gazette of India dated 17th May, 2013.
- (iii) The Securities and Exchange Board of India (Mutual Funds) (Second Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-14/12/6108 in Gazette of India dated 19th June, 2013.
- (iv) The Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-14/03/5652 in Gazette of India dated 16th April, 2013.
- (v) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2012-13/32/4947 in Gazette of India dated 27th February, 2013.
- (vi) The Securities and Exchange Board of India [KYC (Know Your Client) Registration Agency] (Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2012-13/35/6998 in Gazette of India dated 22nd March, 2013.
- (vii) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2012-13/36/7368 in Gazette of India dated 26th March, 2013.

(Placed in Library, See No. LT 9542/15/13)

- (14) A copy of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Central Registry) (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 310(E) in Gazette of India dated 15th May, 2013 under sub-section (3) of Section 38 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

(Placed in Library, See No. LT 9543/15/13)

(15) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 49 of the State Bank of India Act, 1955:-

- (i) The State Bank of India Administrator (Salary and Allowances) Rules, 2013 published in Notification No. G.S.R. 476(E) in Gazette of India dated 11th July, 2013.

- (2) The State Bank of India Committee (Procedure) Rules, 2013 published in Notification No. G.S.R. 477(E) in Gazette of India dated 11th July, 2013.

(Placed in Library, See No. LT 9544/15/13)

(16) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- (i) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Sixth Amendment) Regulations, 2013 published in Notification No. G.S.R. 341(E) in Gazette of India dated 28th May, 2013.
- (ii) The Foreign Exchange Management (Export of Goods and Services) (Amendment) Regulations, 2013 published in Notification No. G.S.R. 342(E) in Gazette of India dated 29th May, 2013.
- (iii) The Foreign Exchange Management (Manner of Receipt and Payment) (Second Amendment) Regulations, 2013 published in Notification No. G.S.R. 343(E) in Gazette of India dated 29th May, 2013.
- (iv) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Third Amendment) Regulations, 2013 published in Notification No. G.S.R. 345(E) in Gazette of India dated 29th May, 2013.
- (v) The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Amendment) Regulations, 2013 published in Notification No. G.S.R. 330(E) in Gazette of India dated 23rd May, 2013.
- (vi) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Second Amendment) Regulations, 2013 published in Notification No. G.S.R. 384(E) in Gazette of India dated 20th June, 2013.
- (vii) The Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) (Amendment) Regulations, 2013 published in Notification No. G.S.R. 385(E) in Gazette of India dated 20th June, 2013.
- (viii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Ninth Amendment) Regulations, 2013 published in Notification No. G.S.R. 393(E) in Gazette of India dated 21st June, 2013.
- (ix) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Eighth Amendment) Regulations, 2013 published in Notification No. G.S.R. 195(E) in Gazette of India dated 1st April, 2013.
- (x) The Foreign Exchange Management (Guarantees) (Third Amendment) Regulations, 2013 published in Notification No. G.S.R. 329(E) in Gazette of India dated 23rd May, 2013.

(Placed in Library, See No. LT 9545/15/13)

- (17) A copy of the Life Insurance Corporation of India (Staff) Amendment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 471(E) in Gazette of India dated 10th July, 2013 under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.

(Placed in Library, See No. LT 9546/15/13)

(18) A copy each of the following Notifications (Hindi and English versions) under Section 23D of the Regional Rural Banks Act, 1976:-

- (i) S.O. 1518(E) published in Gazette of India dated 12th June, 2013, regarding dissolution of Purvanchal Gramin Bank and Ballia Etawah Gramin Bank by reason of amalgamation.

- (ii) S.O. 1519(E) published in Gazette of India dated 12th June, 2013, regarding dissolution of Aryavart Kshetriya Gramin Bank and Shreyas Gramin Bank by reason of amalgamation.
- (iii) S.O. 1177(E) published in Gazette of India dated 9th May, 2013, regarding dissolution of Himachal Gramin Bank and Parvatiya Gramin Bank by reason of amalgamation.
- (iv) S.O. 1178(E) published in Gazette of India dated 9th May, 2013, regarding dissolution of MGB Gramin Bank and Jaipur Thar Gramin Bank by reason of amalgamation.
- (v) S.O. 1179(E) published in Gazette of India dated 9th May, 2013, regarding dissolution of Vidharbha Kshetriya Gramin Bank and Wainganga Krishna Gramin Bank by reason of amalgamation.
- (vi) S.O. 948(E) published in Gazette of India dated 12th April, 2013, regarding dissolution of Hadoti Kshetriya Gramin Bank, Baroda Rajasthan Gramin Bank and Rajasthan Gramin Bank by reason of amalgamation.
- (vii) S.O. 949(E) published in Gazette of India dated 12th April, 2013, regarding dissolution of Neelachal Gramya Bank, Kalinga Gramya Bank and Baitarni Gramya Bank by reason of amalgamation.
- (viii) S.O. 868(E) published in Gazette of India dated 1st April, 2013, regarding amalgamation of Aryavart Kshetriya Gramin Bank and Shreyas Gramin Bank as Gramin Bank of Aryavart.
- (ix) S.O. 869(E) published in Gazette of India dated 1st April, 2013, regarding amalgamation of Purvanchal Gramin Bank and Ballia Etawah Gramin Bank as Purvanchal Bank.

(Placed in Library, See No. LT 9547/15/13)

(19) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R.513(E) published in Gazette of India dated 29th July, 2013 together with an explanatory memorandum exempting central excise duty on the scheduled formulations as defined under the Drugs Price Control Order (DPCO), 2013 and which are subjected to re-printing, re-labeling, re-packing or stickering, in pursuance of the provisions contained in the said Order, in a premises which is not registered under the Central Excise Act, 1944 or the rules made thereunder.
- (ii) G.S.R.522(E) published in Gazette of India dated 31st July, 2013, together with an explanatory memorandum making certain amendments in two notifications, mentioned therein.
- (iii) G.S.R.372(E) published in Gazette of India dated 13th June, 2013, together with an explanatory memorandum making certain amendments in Notification No. 30/2012-C.E. dated 9th July, 2012.
- (iv) G.S.R.315(E) published in Gazette of India dated 16th May, 2013, together with an explanatory memorandum making certain amendments in five notifications, mentioned therein.
- (v) G.S.R.333(E) published in Gazette of India dated 23rd May, 2013 together with an explanatory memorandum rescinding Notification No. 145/1989-C.E., dated 19th May, 1989.
- (vi) G.S.R.334(E) published in Gazette of India dated 23rd May, 2013 together with an explanatory memorandum seeking to exempt indigenous goods when brought into duty free shops located in the arrival halls at the International Customs Airports from the factories of their manufacture situated in India for sale to passengers or members of crew arriving from abroad from the whole of the duty of excise leviable thereon under the first schedule to the Central Excise tariff Act, subject to the conditions specified therein.
- (vii) G.S.R.358(E) published in Gazette of India dated 5th June, 2013 together with an explanatory memorandum making certain amendments in Notification No. 12/2012-Cus., dated 17th March, 2012.
- (viii) G.S.R. 527(E) published in Gazette of India dated 2ⁿ d August, 2013, together with an explanatory

memorandum making certain amendments in Notification No. 12/2012-C.E. dated 17th March, 2012.

- (ix) G.S.R.524(E) published in Gazette of India dated 2nd August, 2013 exempting specified Packing Material bearing brand name or trade name of another person manufactured by a Small Scale Unit during the past period specified in the notification and not entitled to the grant of exemption under Notification No. 8/2003-Central Excise dated 1st March, 2003.

(Placed in Library, See No. LT 9548/15/13)

(20) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

- (i) G.S.R.254(E) published in Gazette of India dated 18th April, 2013 together with an explanatory memorandum seeking to *provide* exemption on services *provided* against Focus Market scheme scrip from the whole of service tax leviable under Section 66B of the Finance Act, 1994.
- (ii) G.S.R.255(E) published in Gazette of India dated 18th April, 2013 together with an explanatory memorandum seeking to *provide* exemption on services *provided* against Focus Market scheme scrip from the whole of service tax leviable under Section 66B of the Finance Act, 1994.
- (iii) G.S.R.256(E) published in Gazette of India dated 18th April, 2013 together with an explanatory memorandum seeking to *provide* exemption on services provided against Vishesh Krishi and Gram Udyog Yojana scrip from the whole of service tax leviable under Section 66B of the Finance Act, 1994.
- (iv) The Service Tax Voluntary Compliance Encouragement Rules, 2013 published in Notification No. G.S.R.304(E) in Gazette of India dated 13th May, 2013, together with an explanatory memorandum.
- (v) G.S.R.448(E) published in Gazette of India dated 1st July, 2013 together with an explanatory memorandum seeking to exempt service tax on services *provided* to SEZ authorised operations.
- (vi) G.S.R.373(E) published in Gazette of India dated 13th June, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 6/2013-Service Tax, dated 18th April, 2013.

(Placed in Library, See No. LT 9549/15/13)

(21) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R.194(E) published in Gazette of India dated 26th March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 69/2011-Cus., dated 29th July, 2011.
- (ii) G.S.R.214(E) published in Gazette of India dated 10th April, 2013 together with an explanatory memorandum seeking to extend levy of anti-dumping duty on imports of 'Sodium Nitrite', originating in, or exported from European Union, upto and inclusive of the 10th April, 2014, pending outcome of Sunset Review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (iii) G.S.R.215(E) published in Gazette of India dated 10th April, 2013 together with an explanatory memorandum seeking to extend levy of anti-dumping duty on imports of 'Sulphur Black', originating in, or exported from People's Republic of China for a further period of one year *i.e.* upto and inclusive of the 10th April, 2014, pending outcome of Sunset Review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (iv) G.S.R.240(E) published in Gazette of India dated 12th April, 2013 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Plain Gypsum Plaster Board, originating in, or

exported from the Peoples Republic of China, Indonesia, Thailand, and United Arab Emirates, for a period of five years from the date of imposition of the provisional anti-dumping duty *i.e.* 7th June, 2012.

- (v) G.S.R.257(E) published in Gazette of India dated 18th April, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 06/2011-Cus., dated 7th February, 2011.
- (vi) G.S.R.258(E) published in Gazette of India dated 18th April, 2013 together with an explanatory memorandum seeking to levy definitive anti-dumping duty at the rates specified therein, on imports of Soda Ash, originating in, or exported from, Russia and Turkey for a period of five years.
- (vii) G.S.R.275(E) published in Gazette of India dated 26th April, 2013 together with an explanatory memorandum seeking to modify anti-dumping duty on Carbon black used in rubber applications, originating in, or exported from People's Republic of China and Thailand, Russia and Australia, pursuant to the final findings of the Mid-term Investigations of the Directorate General of Anti-dumping and Allied Duties.
- (viii) G.S.R.285(E) published in Gazette of India dated 3rd May, 2013 together with an explanatory memorandum seeking to withdraw levy of anti-dumping duty on imports of Phenol, originating in, or exported from Singapore and European Union imposed and to continue the levy of anti-dumping duty on imports of Phenol, originating in, or exported from South Africa, upto the 30th October, 2013.
- (ix) G.S.R.318(E) published in Gazette of India dated 16th May, 2013 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of peroxosulphate, originating in, or exported from People's Republic of China and Japan, for a further period of five years pursuant to the final findings of sunset review investigation conducted by the Directorate General of Anti-dumping and Allied Duties.
- (x) G.S.R.406(E) published in Gazette of India dated 25th June, 2013 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of 'Acetone', originating in, or exported from Korea RP, for a further period of one year *i.e.* upto and inclusive of 9th June, 2014, pending outcome of sunset review investigation conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xi) G.S.R.407(E) published in Gazette of India dated 25th June, 2013 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of 'Pentaerythritol', originating in, or exported from Chinese Taipei, for a further period of one year *i.e.* upto and inclusive of 27th April, 2014, pending outcome of sunset review investigation conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xii) G.S.R.465(E) published in Gazette of India dated 5th July, 2013 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of 'Rubber Chemicals', originating in, or exported from People's Republic of China for a further period of one year *i.e.* upto and inclusive of 4th May, 2014, pending outcome of sunset review investigation conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xiii) G.S.R.466(E) published in Gazette of India dated 5th July, 2013 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of 'Rubber Chemicals', originating in, or exported from Korea RP for a further period of one year *i.e.* upto and inclusive of 4th May, 2014, pending outcome of sunset review investigation conducted by the Directorate General of Anti-dumping and Allied Duties.
- (xiv) G.S.R.459(E) published in Gazette of India dated 3rd July, 2013 together with an explanatory memorandum seeking to impose anti-dumping duty for the purpose of final assessment on all import of 'Acetone', exported from M/s Chang Chun Plastics Co. Limited Chinese Taipei during the period from 20th April, 2011 to 29th May, 2012, which were subjected to provisional assessment by order *vide* Notification No. 44/2011-Customs, dated 27th May, 2011.
- (xv) G.S.R.460(E) published in Gazette of India dated 3rd July, 2013 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Poly Vinyl Chloride Paste Resin, originating in, or exported from European Union in pursuance of the recommendations of the Designated Authority in the sunset review findings.

(22) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R.192(E) published in Gazette of India dated 26th March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 69/2011-Cus., dated 29th July, 2011.
- (ii) G.S.R.193(E) published in Gazette of India dated 26th March, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (iii) G.S.R.253(E) published in Gazette of India dated 18th April, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (iv) G.S.R.301(E) published in Gazette of India dated 10th May, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (v) G.S.R.317(E) published in Gazette of India dated 16th May, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (vi) G.S.R.357(E) published in Gazette of India dated 5th June, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (vii) G.S.R.383(E) published in Gazette of India dated 19th July, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated 13th August, 2008.
- (viii) G.S.R.468(E) published in Gazette of India dated 8th July, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (ix) G.S.R.499(E) published in Gazette of India dated 22nd July, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (x) G.S.R.500(E) published in Gazette of India dated 22nd July, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 46/2011-Cus., dated 1st June, 2011.
- (xi) The Customs Brokers Licensing Regulations, 2013 published in Notification No. G.S.R. 395(E) in Gazette of India dated 21st June, 2013, together with an explanatory memorandum and corrigendum thereto published in Notification No. G.S.R. 502(E) dated 23rd July, 2013.
- (xii) S.O.963(E) published in Gazette of India dated 15th April, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xiii) S.O.988(E) published in Gazette of India dated 17th April, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xiv) S.O.993(E) published in Gazette of India dated 18th April, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 35/2013-Cus.(N.T.), dated 4th April, 2013.
- (xv) S.O.1054(E) published in Gazette of India dated 26th April, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xvi) S.O.1083(E) published in Gazette of India dated 30th April, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xvii) S.O.1121(E) published in Gazette of India dated 2nd May, 2013 together with an explanatory memorandum

together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of imported and export goods..

- (xviii) S.O.1219(E) published in Gazette of India dated 15th May, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xix) S.O.1224(E) published in Gazette of India dated 16th May, 2013 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of imported and export goods.
- (xx) S.O.1306(E) published in Gazette of India dated 21st May, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxi) S.O.1408(E) published in Gazette of India dated 31st May, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxii) S.O.1456(E) published in Gazette of India dated 5th June, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 54/2013-Cus.(N.T.), dated 16th May, 2013.
- (xxiii) G.S.R.325(E) published in Gazette of India dated 21st May, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (xxiv) G.S.R.491(E) published in Gazette of India dated 18th July, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 46/2011-Cus., dated 1st June, 2011.
- (xxv) G.S.R.521(E) published in Gazette of India dated 31st July, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (xxvi) G.S.R.390(E) published in Gazette of India dated 20th June, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 92/2012-Cus.(N.T.), dated 4th October, 2012.
- (xxvii) G.S.R.316(E) published in Gazette of India dated 16th May, 2013 together with an explanatory memorandum making certain amendments in the five notifications, mentioned therein.
- (xxviii) G.S.R.371(E) published in Gazette of India dated 13th June, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 93/2009-Cus., dated 11th September, 2009.
- (xxix) G.S.R.472(E) published in Gazette of India dated 10th July, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 92/2012-Cus.(N.T.), dated 4th October, 2012.
- (xxx) S.O.1465(E) published in Gazette of India dated 6th June, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xxxi) S.O.1176(E) published in Gazette of India dated 9th May, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2013-Cus. (N.T.), dated 10th April, 2013.
- (xxxii) S.O.1515(E) published in Gazette of India dated 12th June, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 59/2013-Cus. (N.T.), dated 6th June, 2013.
- (xxxiii) S.O.1526(E) published in Gazette of India dated 13th June, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 59/2013-Cus. (N.T.), dated 6th June, 2013.
- (xxxiv) S.O.1537(E) published in Gazette of India dated 14th June, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.), dated 3rd August, 2001.

- (xxxv) S.O.1771(E) published in Gazette of India dated 20th June, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of imported and export goods.
- (xxxvi) S.O.1833(E) published in Gazette of India dated 24th June, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.), dated 3rd August, 2001.
- (xxxvii) S.O.1842(E) published in Gazette of India dated 25th June, 2013, together with an explanatory memorandum regarding tariff value on areca nuts has been fixed based on contemporary import prices.
- (xxxviii) S.O.1869(E) published in Gazette of India dated 27th June, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.), dated 3rd August, 2001.
- (xxxix) S.O.1871(E) published in Gazette of India dated 28th June, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.), dated 3rd August, 2001.
- (xl) S.O.2004(E) published in Gazette of India dated 4th July, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xli) S.O.2165(E) published in Gazette of India dated 15th July, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.), dated 3rd August, 2001.
- (xlii) S.O.2191(E) published in Gazette of India dated 18th July, 2013, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xliii) G.S.R.509(E) published in Gazette of India dated 26th July, 2013 together with an explanatory memorandum making certain amendments in four notifications, mentioned therein.
- (xliv) G.S.R.528(E) published in Gazette of India dated 2nd August, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012 together with a corrigendum published in Notification No. G.S.R. 542(E) dated 13th August, 2013.

(Placed in Library, See No. LT 9551/15/13)

(23) A copy of Notification No. G.S.R.525(E) published in Gazette of India dated 2nd August, 2013 together with an explanatory memorandum exempting from registration, unregistered premises used for affixing a sticker or reprinting or relabeling or re-packing specified pharmaceutical products with lower ceiling price to comply with the notifications issued by National Pharmaceutical Pricing Authority under Drugs (Prices Control) Order, 2013 Subject to specified conditions under sub-rule (2) of Rule 9 of the Central Excise Rules, 2002.

(Placed in Library, See No. LT 9552/15/13)

(24) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (No. 15 of 2013)-Department of Revenue-Direct Taxes for the year ended March, 2012.

(Placed in Library, See No. LT 9553/15/13)

- (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 17 of 2013) (Indirect Taxes-Central Excise and Service Tax)-Compliance Audit for the year ended March, 2012.

(Placed in Library, See No. LT 9554/15/13)

- (iii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 18 of 2013)-Performance Audit of Preservation and Conservation of Monuments and Antiquities, Ministry of Culture, for the year ended March, 2012.

(Placed in Library, See No. LT 9555 /15/13)

...(Interruptions)